

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 93 OF 2019 &
IA NOS. 1281, 1284, 1334 & 1332 OF 2019**

Dated: 26th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s SEI Green Flash Private Ltd

...Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Anr.

...Respondent (s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. S. Venkatesh
Mr. Vikas Maini
Mr. Krishnesh Bapat

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K. V. Balakrishnan
Mr. Rahul Kumar Sharma for R-1

Mr. Nishant Sharma
Mr. R.K. Sharma for R-2

ORDER

[IA No. 1284 of 2019 – For Early Hearing]

IA No. 1284 of 2019 is dismissed as having become infructuous.

**APPEAL NO. 93 OF 2019 &
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Discoms counsel submits that he would verify with regard to the payment of energy charges and make his submissions.

List the matter on **02.09.2019**,

Interim Order, if any, shall continue till the next date of hearing.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

vt/pk